

Seventeenth Loksabha

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Title: Need to treat mob lynching and honour killing as an act of terrorism.

**\*SHRI D. RAVIKUMAR (VILUPPURAM):** Hon. Speaker Sir, Vanakkam. The Government is committed to act against terrorism. Several laws and amendment laws have been legislated in this august House to fight terrorism. Incidents of mob lynching and honour killing are on the rise in this country. These two should be considered as crimes relating to terrorism. I request the Government through you that incidents of mob lynching and honour killing should be included in the list of terrorist activities. National Crime Records Bureau NCRB, released its last Report in the year 2016, it says that 71 incidents of honour killings have taken place throughout the country. From 2015 to 2019, 99 incidents of mob lynching have taken place in the country, We have the definition for terrorism. Terrorism is either for political reasons against the people or for religious ambitions or an ideology or executing killing in a planned way by use of violence or instilling fear or inducing separatism or affecting peace. This explanation fully suits to the mob lynching and honour killing incidents also. I therefore urge that these two should be considered as crimes of terrorism. Thank you for this opportunity. Vanakkam.